

1	2
49.	Miana, Miyana (Hindu)
50.	Mansari (Muslim)
51.	Charalia, Charmta, Luni, Kushar, Tank, Muchhal, Kadiya, Kumbhar (where they are not S.T.)
52.	Padat, Ravar, Rawalia
53.	Sandhi (Hindu)
54.	Palanwadia
55.	Jogi Vadi
56.	Vale (Hindu)
57.	Vanjara, Charan Banjara, Mathura Banjara, Maru Banjara, Bhagore Banjara, Kangasiya Banjara, Bamaniya Banjara, Ladiniya/Banjara, Gavaria or Gawalia, Rohidas Banjara
58.	Vaghri-Gamicho, Vedva Churalia, Jakhudia (where they are not S.T.)
59.	Wadwa Waghari
60.	Gadhai
61.	Ganudi
62.	Bhat
63.	Jachak

Closure of Industrial Units in Delhi

581. SHRI JAI PRAKASH AGARWAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any meeting was organised under his chairmanship with the representatives of Delhi Government in November, 1996;

(b) if so, the details thereof;

(c) whether he had accorded approval for the constitution of a high level committee to suggest the steps to be taken to protect the interests of the workers employed in the industrial units which are likely to be shut down in compliance to the verdict given by the Supreme Court;

(d) if so, whether this committee has since been constituted;

(e) if so, the details about the chairman and the members of this committee;

(f) the details of recommendations/suggestions made by this committee so far; and

(g) the action being taken by the Government over them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (g) The requisite information is given in the attached statement.

Statement

The Union Home Minister held a high level meeting on 22.11.96 to review the measures being taken for relocation of specified industries consequent upon the orders of the Hon'ble Supreme Court of India. It was in the said meeting decided, inter alia, to constitute an informal core group of senior officers under the chairmanship of the Chief Secretary, Government of National Capital Territory of Delhi to recommend a suitable action plan for ensuring that interest of workers was safeguarded.

2. The recommendations of the Core Group were reviewed in a subsequent meeting held on 26.11.96 as a result of which a statement on the issues involved was made on behalf of the Ministry of Labour in both the Houses of Parliament on 28.11.96 and an application was filed on behalf of the Ministry of Home Affairs on 29.11.96 in the Supreme Court of India. The Apex Court passed order on 4.12.96, the main features of which are as under :

(a) The industrial units which fail to relocate and simply close down their operations will pay six years' wages to their workmen as compensation as against one year's wages ordered earlier. This would be in addition to the compensation payable under Industrial Disputes Act;

(b) The industries which fail to re-locate and simply close down will be entitled to land use of the existing premises at par with what has been ordered in respect of industries which re-locate (that is, in both cases the owners can retain maximum of 32% of the land for their use). As per the earlier judgment, the industries which simply close down were entitled to 100% of the land;

(c) In case of closure, the workmen availing of any residential facility provided to them by the industrial units would continue to be extended the same facility for a period of 1 years or till such time owner pays a compensation of Rs. 20,000/- to the workman; and

(d) The industries which re-locate will allow their workmen to continue the occupation of the present residential accommodation till such time as alternative accommodation is provided to them at the re-located site.

[English]

Coastal Zone Management Plan

582. SHRI N.K. PREMCHANDRAN :

SHRI T. GOVINDAN :

Will the Minister of ENVIRONMENT AND FORESTS